

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং ১১৪ দিশপুৰ, বৃহস্পতিবাৰ, ৪ মাৰ্চ, ২০১৪, ১৭ ফাগুন, ১৯৩৯ (শক)

No. 118 Dispur, Thursday, 8th March, 2018, 17th Phalguna, 1939 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 6th March, 2018

No. LGL.48/2017/40.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 28th February, 2018 is hereby published for general information.

ASSAM ACT NO. II OF 2018

(Received the assent of the Governor on 28th February, 2018)

THE ASSAM APPROPRIATION (NO. I) ACT, 2018

AN ACT

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 2017-18.

Be it enacted by the Assam Legislative Assembly in the Sixty-ninth Year of the Republic of India as follows:-

- | | |
|--|---|
| Short title | 1. This Act may be called the Assam Appropriation (No.1) Act, 2018. |
| Withdrawal of Rs. 3611,35,04,000 only from and out of the Consolidated Fund of the State of Assam for the financial year, 2017-2018 | 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees Three Thousand Six Hundred Eleven Crore Thirty Five Lakh Four Thousand only towards defraying the several charges which will come in course of payment during the financial year 2017-18 in respect of the services specified in column (2) of the Schedule. |
| Appropriation | 3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year ending on the Thirty-first day of March, 2018. |

THE SCHEDULE (See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and purposes	[3]		
		Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	State Legislature Revenue	1,93,74,000		1,93,74,000
3	Administration of Justice Revenue	1,01,59,000	2,00,00,000	3,01,59,000
4	Election Revenue	1,31,46,000		1,31,46,000
	Capital	4,000		4,000
5	Sales Tax & other Taxes Revenue	89,25,000		89,25,000
9	Transport Revenue	1,000		1,000
	Public Service Commission Revenue		1,000	1,000
10	Other Fiscal Services Revenue	2,50,000		2,50,000
11	Secretariat & Attached Offices Revenue	109,00,04,000		109,00,04,000
	Capital	4,00,00,000		4,00,00,000
12	District Administration Revenue	9,80,26,000		9,80,26,000
13	Treasury & Accounts Administration Revenue	2,01,32,000		2,01,32,000
14	Police Revenue	58,20,13,000	38,65,000	58,58,78,000
15	Jail Revenue	9,06,09,000		9,06,09,000

